



**IA/4130/2020**- Heard the Ld. Counsel appearing for the parties. We notice that vide Order dated 5<sup>th</sup> August 2021, the Respondent was directed to file the reply /additional affidavit but the same has not been filed. Therefore, his right to file the reply is hereby closed.

List the matter on 8<sup>th</sup> September 2021.

In the course of writing this Order, the Ld. Counsel appearing for the Respondent undertakes to file the reply by tomorrow. Considering this, we are giving one more opportunity. The Respondent is directed to file the reply by tomorrow. If the Respondent/IRP fail to file the reply by tomorrow, they shall be deemed to have been debarred from filing the reply.

**IA/1610/2020**- Heard the Ld. Counsel appearing for the parties. We notice that vide Order dated 5<sup>th</sup> August 2021, the Respondent was directed to file the reply /additional affidavit but the same has not been filed. Therefore, his right to file the reply is hereby closed. List the matter on 8<sup>th</sup> September 2021.

In the course of writing this Order, the Ld. Counsel appearing for the Respondent undertakes to file the reply by tomorrow. Considering this, we are giving one more opportunity. The Respondent is directed to file the reply by tomorrow. If the Respondent/IRP fail to file the reply by tomorrow, they shall be deemed to have been debarred from filing the reply.

**IA/4210/2020**- The IRP was directed to file the reply but the same has not been filed. Therefore, the right to file the reply is hereby closed. List the matter on 8<sup>th</sup> September 2021.

In the course of writing this Order, the Ld. Counsel appearing for the IRP undertakes to file the reply by tomorrow. Considering this, we are giving one more opportunity. The Respondent is directed to file the reply by tomorrow. If

(Sapna)



the Respondent/IRP fail to file the reply by tomorrow, they shall be deemed to have been debarred from filing the reply.

**IA-1448/2020**- In the course of hearing, Ld. Counsel appearing for the IRP referred to para 7 of the application and submitted that out of 37 allottees, only 19 have given their consent in favour of Mr. Sandeep Khanna for appointment as Authorised Representative. He further submits that total number of allottees is about 300 and till today, IRP has received the claims of 111 allottees only. Considering this, we think it appropriate to give directions to the IRP to inform all the allottees, whose claims have been received and conduct a fresh voting for selection of Authorised Representative and place the outcome on the records.

List the matter on 8<sup>th</sup> September 2021.

**IA-1449/2020**- By filing this application, the Applicant/IRP has submitted the information regarding Constitution of the COC. The same is taken on record subject to just exceptions.

**With this, the present IA 1449/2020 stands closed.**



**(L. N. GUPTA)  
MEMBER (T)**



**(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)**